

Returns of Assets and Liabilities as on 31st December, 2012.

1. Name of the Government Servant : **Chaman Lal Kochhar**
2. Service to which he belong : **H.P. Judicial Service**
3. Total length of service on date : **29 years 6 month**
- (i) In NON-GAZETTED Rank : -
- (ii) In GAZETTED Rank : **Gazetted Rank**
4. Present post and place of posting : **District & Sessions Judge,
Hamirpur, H.P.**
5. Total Annual Income from all sources during the calender year immediately preceding the 1st day of January, 2013. :

DECLARATION:-

I, hereby declare that the particulars from form I to V are complete, true and correct as on 31.12.2012 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of Sub Rule (I) of Rule 18 of the Central Civil Services (Conduct) Rule, 1964.

Dated: 27-9-2013


Signature
District & Sessions Judge,
Hamirpur, H.P.

Note:-

1. This return shall contain particulars of all assets and liabilities of the Government Servant either in his own name or in the name of any other person.
2. If a government servant is member of Hindu undivided family with Coparcener rights in the properties of the family either as a "Karta" or as a member, He should indicate in the return in item no.1 the value of such share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes may be added where necessary.

FORM-I

STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31.12.2012
(i.e. LAND, HOUSE, SHOPS AND OTHER BUILDING ETC.)

1.	Description of property	Immovable property
2.	Precise location (Name of District, Di Tehsil in which the property is situated and also its distinctive number etc.)	i) Village Raipur Rani and Sabga, District Panchkula and Ambala (Haryana) ii) House No.1079, HIG(U) Housing Board Colony, Sec.-8, Ambala City, iii) 0-6 Marla plot in village Hussainwala, District Panchkula (Haryana) iv) 312.5 Sq.Metres residential plot No.68, Sector-28, Panchkula (Haryana)
3.	Area of land (in case of land and building)	About 75 Bigha
4.	Nature of land (in case of landed property)	i) Agricultural land and barren land ii) House iii) Residential plot iv) Residential plot
5.	Extent of interest	1/7 and full.
6.	If not own name state in whose name held and his/ her relationship. If any, with the Government servant.	i) Shri Dharam Chand (father) ii) Smt. Shashi Kochhar (wife)
7.	Date of acquisition.	In the year 1985, 2000, 2007, 2006 & 2008
8.	How acquired (Whether by purchase, Mortgage, lease, inheritance, gift or otherwise) and name with details of person(s) from whom acquired(address and Government servant if any, with the person/persons concerned see Note I below)	By inheritance and purchase as well as by gift from the father of wife.
9.	Value of property (see Note 2 below)	i) About ₹ 60,00,000/- ii) ₹ 13,55,000/- iii) ₹ 2,00,000/- iv) ₹ 12,68,000/-
10.	Particulars of sanctions of prescribed authority, if any.	Not applicable
11.	Total Annual income from the property.	About ₹ 1,50,000/-

Dated: 27-9-2013



Signature
District & Sessions Judge,
Hamirpur, H.P.

NOTE 1 :- For purpose of Column 9 of the term (lease would on a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however the lease of immovable property is obtained from person having official dealing with the Government servant, such a lease should be shown in this in respect of the term the lease where it is short term or long term and periodically of the payment of the rent.

NOTE 2 :- In column no. 10 should be shown (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition (b) where it has been acquired by lease the total annual rent thereof: and (c) where the acquisition is by inheritance, gift or exchange the approximate value of the property so acquired.

FORM-II

STATEMENT OF LIQUID ASSETS AS ON 31.12.2012.

1.	Description	Saving Account/F.D.
2.	Name and address of the Company Bank etc.	State Bank of India, Hamirpur State Bank of India, Una L&T Infra
3.	Amount	About ₹ 17,00,000/- & ₹ 20,000/-
4.	If not own name and address of persons in whose name held and his/her relationship with the Government Servant.	---
5.	Annual income derived.	Simple Bank interest as per RBI norms
6.	Remarks.	---

Dated: 27.9.2013



Signature
District & Sessions Judge,
Hamirpur, H.P.

NOTE I :- In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note II :- The term "emoluments" means the pay and allowances received by the Government Servant.

FORM-III

STATEMENT OF MOVABLE PROPERTY AS ON 31.12.2012.

1.	Description of item	Colour TV, Fridge and ornaments about 150 gram in weight.
2.	Price of value at the time of acquisition and/or the total payment made up to the date of return, as the case may be, in the case of articles purchased on hire a purchase of installment basis.	Not known as the articles were received as gifts from parents and in-laws.
3.	If not in own name, name and the address of the persons in whose name and his/her relation with the Government Employee.	---
4.	How acquired with approximate date of acquisition.	By gift at the time of marriage in 1987 and later on at the time of birth of children from parents and in-laws.
5.	Remarks.	---

Dated: 27-9-2013



Signature
District & Sessions Judge,
Hamirpur, H.P.

NOTE 1 :- In this form information may be given regarding items like:-
 (a) Jewelry owned by him (Total value)
 (b) Silver and other precious metals and precious stones owned by him not forming part of jewelry (Total value)
 (c) (I) Motor Cars (II) Scooters/Motor Cycle (III) Refrigerators/Air Conditioners (IV) Radio/Radiograms/Television Sets and any other articles, the value of which individually exceeds Rs. 1,000/-.
 (d) Value of items of movable property individually worth less than Rs. 1,000/- other than articles of daily use such as clothes, books, utensils, crockery etc. added together such as lumpsum.

NOTE 2 :- In column 5 may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

NOTE 3 :- In column particulars regarding sanctions obtained on report made in respect of various transaction may be give.

FORM-IV.

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY AS ON 31.12.2012

Sr. No.	Insurance policy no. and date of policy	Name of insurance company	Sum assured/ date of maturity.	Amount of annual premium	Type of provident fund GPF/ CPF/ Account No.	Closing balance as last reported by the Audit A/O alongwith date of such balance (In Rupees)	Contribution made subsequently (In Rupees)	Total (In Rupees)	Remarks. If dispute regarding closing balance the figure according to the Govt. employee should be mentioned in this column.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	150231298 dtd.8.1.1992	LIC of India	₹ 100000/-	₹ 5400/-	GPF A/c No.H- Just - 1627	About rupees 34 lacs as on 31-03-2013	₹ 426000/-	₹ 3349000/-	---
2.	150340240 dtd. 28.2.1994	-do-	₹ 50000/-	₹ 1597/-					
3.	150567680 dtd. 7.8.1998	-do-	₹ 100000/-	₹ 6869/-					
4.	1519193 dtd. 28.2.2007	-do-	₹ 100000/-	₹ 6205/-					
5.	153168186 dtd. 20.11.2008	-do-	₹ 100000/-	₹ 10702/-	PPF	About rupees 4 lacs as on 31-03-2013	₹ 8000/-		

Dated: 27-9-2013


 Signature
 District & Sessions Judge,
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FORM NO. V.

STATEMENT OF DEBITS AND OTHER LIABILITIES AS ON 31.12.2012

1.	Amount	₹ 10,00,000/-
2.	Name and address of the creditor.	State Bank of India, Gagret, Distt. Una.
3.	Date of incurring liability	In the year 2007
4.	Detail of Transaction	Housing loan
5.	Remarks.	---

Dated: 27-9-2013


 Signature
 District & Sessions Judge,
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NOTE : 1 :- Individual items of loans not exceeding three months emoluments of Rs. 1,000/- whichever is less, need to be included.

NOTE : 2 :- In column 6 information regarding permission if any, obtained from or report made to the competent authority may also be given.

NOTE: 3 :- The term "emoluments" means pay and allowances received by the Government Servant.

NOTE : 4 :- The statement should include various loans and advances availed by the Government employee like advance for purpose of conveyance, house building advance etc. (other than advances of pay and travelling allowance) advances from the G.P. Fund and loans of Life Insurance Policies and fixed deposit.

Dated: 27-9-2013


 Signature
 District & Sessions Judge,
 Hamirpur, H.P.